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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR LEGISLATIVE DEPARTMENT

NOTIFICATION

The 22nd December 1978

No.LGL.219/78/42.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published or general information.

1226 THE ASSAM GAZETTE, EXTRAORDINARY, DEC. 23, 1978

Assam Act XVII of 1978

(Received the assent of the Governor on 20th December, 1978)

THE GAUHATI UNIVERSITY (AMENDMENT) ACT, 1978.

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Act

Treamble. Whereas it is expedient further to Assam Act amend the Gauhati University Act, 1947.

amend the Gauhati University Act, 1947, hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Twentyninth Year of the Republic of India as follows:—

Short title and commencement.

- 1. (1) This Act may be called the Gauhati University (Amendment) Act, 1978.
 - (2) It shall be deemed to have come into force on the 27th day of September, 1978.

Amendment of Section 21 of Assam Act XVI of 1947.

- 2. In the principal Act, in Section 21, in clause (g),
 - (i) in the first proviso, towards the end, the portion beginning with the words "No new Degree Colleges" and ending with the words "within the State of Assam" shall be substituted by the words "No new Pre-University or Degree College shall be given permission or affiliation or no such college shall be given permission or affiliation by the University to introduce new subject or faculty without prior concurrence of the respective Government of Assam, Manipur or Arunachal Pradesh":

(ii) the second proviso shall be substituted by the following, namely:—

"Provided further that the respective State Government of Assam, Manipur or Arunachal Pradesh may at any time vest the existing power of the Executive Council of the University of conducting Pre-University Examination in the Board of Secondary Education, if any, of the State with effect from such date as may be notified by the State Government concerned."

Repeal and Saving.

- 3. (1) The Gauhati University (Amendment) Ordinance, 1978 (Assam Ordinance No II of 1978) is hereby repealed.
 - (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.

U. TAHBILDAR, Secretary to the Govt. of Assam, Legislative Department.

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